

MINUTES OF THE MEETING No. 02/09 HELD ON 9.4.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 02/09 meeting of Advance Licensing Committee was held on 9.4.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 50&51/08 for confirmation and confirmed and adopted the same without any change.

Case No. A-05 NC No.02/09 Dated 9.4.08	M/s. Asiatic Industries F.N. 01/83/50/ 82/ AM09/DES-IV RLA F.No. 08/24/40/ 148 /AM08 Lic. NO. 0810067047 dt. 10.9.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 17.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	1. H-Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.460 kg. 0.158 kg. 0.312 kg. 0.190 kg. 0.297 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-06 NC No.02/09 Dated 9.4.08	M/s. Roha Dye Chem (P) Ltd. F.No.01/83/50/40/AM09/DES-IV RLA No. 03/95/40/662/AM07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 30.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sunset Yellow (Food yellow 3) (C.I.No.15985) (Dye content 85%)	1 kg.	1. Aniline OR Sulphanilic Acid	0.375 kg. 0.625 kg.
		2. Beta Naphthol	0.527 kg.
		3. Sodium Nitrite	0.184 kg.
		4. Methanol	1.507 kg.
		5. Caustic Soda	0.250 kg.
		6. Soda Ash	0.432 kg.
		7. Sodium Acetate	0.100 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-07 NC No.02/09 Dated 9.4.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1729 / AM08/DES-IV RLA F.No. 08/24/40/ 213 /AM08 Lic. NO. 0810068931 dt. 12.12.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.

Case No. A-08 NC No.02/09 Dated 9.4.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1706 / AM08/DES-IV RLA F.No. 08/24/40/ 209 /AM08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008..

Case No. A-09 NC No.02/09 Dated 9.4.08	M/s. S.M. Organics (P) Ltd. F.No.01/83/162/157/AM08/DES-IV RLA No. 05/24/40/291/AM08 Lic. No. 0510206951 Dt. 30.7.2007.
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The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.

Case No. A-10 NC No.02/09 Dated 9.4.08	M/s. Modern Insecticides Ltd. F.N. 01/83/162/ 1055/ AM08/DES-IV RLA F.No. 30/24/40/ 43 /AM08 Lic. NO. 0310054203 dt. 11.12.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007/Ch.II dated 11.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Metribuzin 70% WP	1 kg.	Metribuzin Technical 95%	0.7368 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-11	M/s. P.I. Industries Ltd. Udaipur
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NC No.02/09 Dated 9.4.08	F.N. 01/83/162/ 2064/ AM08/DES-IV RLA F.No. 13/24/40/ 7 /AM06 Lic. NO. 1310019377 dt. 23.8.2005
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The Committee considered the case as per agenda and decided to obtain confirmation regarding reason for late despatch of the case to NC and also decided to refer this case to TA. The committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.5.2008..

Case No. A-12 NC No.02/09 Dated 9.4.08	M/s. P.I. Industries Ltd. Udaipur F.N. 01/83/162/ 2065/ AM08/DES-IV RLA F.No. 13/24/40/ 8 /AM06 Lic. NO. 1310019388 dt. 23.8.2005
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The Committee considered the case as per agenda and decided to obtain confirmation regarding reason for late despatch of the case to NC and also decided to refer this case to TA. The committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.5.2008..

Case No. A-13 NC No.02/09 Dated 9.4.08	M/s. Amtex Dyechem Industries F.N. 01/83/50/ 1311 / AM08/DES-IV RLA F.No. 08/24/40/ 170 /AM08 Lic. NO. 0810067634 dt. 8.10.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.

Case No. A-14 NC No.02/09 Dated 9.4.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 914 / AM08/DES-IV RLA F.No. 10/24/40/ 904 /AM08
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Lic. NO. 1010027206 dt. 22.8.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 7.5.2008.

Case No. A-15 NC No.02/09 Dated 9.4.08	M/s. Pidilite Industries Ltd.. F.N. 01/83/162/ 971 / AM08/DES-IV RLA F.No. 03/24/40/ 971 /AM03 Lic. NO. 0310162799 dt. 11.10.2002
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.

Case No. A-16 NC No.02/09 Dated 9.4.08	M/s. Aries Dye Chem Industries F.No.01/87/50/806/AM07/DES-IV RLA No. 08/24/040/251/AM07 Adv. Lic. No. 0810061568 Dt. 8.12.2006
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 20.12.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 355	1 kg.	1. Beta Naphthol	0.207 kg.

		2. Sodium Nitrite	0.090 kg.
		3. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid	0.386 kg.
		4. 1-Phenyl 3-Methyl 5-Pyrazolene (PMP)	0.225 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-01 NC No.02/09 Dated 9.4.08	M/s. Bal Krishna Industries Ltd.. F.No.01/83/162/Dy/ No. 8/AM07/DES-IV
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The Committee considered the case as per agenda for Modification of SION A 1667 and after detail discussion noted that the case pertains to Rubber product.

The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VII).

Case No M-05 NC No.02/09 Dated 9.4.08	M/s. Sud-Cheme India (P) Ltd. F.No.01/83/50/1113/AM07/DES-IV RLA No. 10/24/40/101/AM07 Lic.No. 1010025308 Dt. 9.1.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/4/2003/Ch.II dated 19.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Automobile Exhaust Catalyst Honeycomb Type EC-300(L) N (Size: 80 mm dia x 120.65 mm x 48.3 mm length)	1 No.	1. Relevant Ceramic Honeycomb Substrate (Size: 80 mm x 120.65 mm x 48.3 mm length)	1 No.

RLA concerned
may take necessary action
under Para 4.7 of HBP as
per above decision of

Containing: Palladium content: 0.068 gm Alumina content: 17.0 gm Y ₂ -O ₃ content: 0.29 gm Cerium Oxide content: 3.6 gm		2. Palladium as Palladium Chloride solution 3. Alumina Powder 4. Yittria Colloid 5. Collodial Ceria Acetate	0.068 gm 17.0 gm 2.1 gm 18.0 gm	NORMS COMMITTEE.
Case No M-06 NC No.02/09 Dated 9.4.08	M/s. Thermax Ltd. F.No.01/83/50/1053/AM08/DES-IV RLA No. 31/24/40/321/AM07 Adv. Lic. 3110027668 dt. 22.12.2006 Adv. Lic. 3110017320 dt. 9.9.2004 Adv. Lic. 3110012983 dt. 21.10.2003 Adv. Lic. 3110012207 dt. 22.8.2003 Adv. Lic. 3110024273 dt. 17.3.2006			

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/13/2008-PC.II dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pour Point Depressant (Brand Name : Maxdip 5050AB)	1 kg.	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed xylene	0.420 kg. 0.110 kg. 0.040 kg. 0.520 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-07 NC No.02/09 Dated 9.4.08	M/s. Natural Product Manufacturers F.No.01/85/50/236/AM07/DES-IV RLA No. 02/24/40/327/AM07 Lic.No. 0210098399 Dt. 21.2.2007.
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- The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.4.2008.

Case No M-08 NC No.02/09 Dated 9.4.08	M/s. Natural Product Manufacturers F.No.01/85/50/43/AM08/DES-IV RLA No. 02/24/40/109/AM08 Lic.No. 0210102129 Dt. 4.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.4.2008.

Case No M-09 NC No.02/09 Dated 9.4.08	M/s. United Phosphorus Ltd. F.No.01/83/50/262/AM06/DES-IV RLA No. 03/95/40/502/AM06 Lic. No. 0310342261 dt. 10.8.2005
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to asked the firm to clarify the licence number for which decision is required and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.5.2008.

Case No M-10 NC No.02/09	M/s. Viswat Chemicals Ltd. F.No.01/83/50/1202/AM07/DES-IV
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Dated 9.4.08	RLA No. 03/95/40/1244/AM08 Lic. No. 0310416399 dt. 18.1.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.4.2008.

Case No M-11 NC No.02/09 Dated 9.4.08	M/s. Galaxy Surfactant Ltd. F.No.01/82/50/1908/AM08/DES-IV RLA No. 03/94/40/ 1149/AM07 Lic. No. 0310425035 Dt. 29.3.2007.
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The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to amend the description of export item as “ Lauryl Alcohol 7 Mole Ethoxylate (MW 257) (C12-C18 Alcohol 7 moles ethoxylate” and import item at sr. No. 1 as “Lauryl alcohol (C12-C18 Alcohol). This is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-12 NC No.02/09 Dated 9.4.08	M/s. Quest International India Ltd. F.No.01/83/50/525/AM04/DES-IV RLA No. 03/24/40/601/AM04 Lic.No. 0310212181 Dt. 4.7.2003.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2003/Ch.III dated 18.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
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Perfume Compound Em-9958 containing 60.4% compound EM 9862 which contains 55% Dipropylene glycol and 4% C12 aldehyde	1 kg.	Compound EM 9862 which contains 55% Dipropylene glycol and 4% C12 aldehyde	0.604 kg.
Perfume Compound Em-9961 containing 55.8% of EM 9865 which contains 50% Dipropylene glycol and 7% C11 aldehyde	1 kg.	Compound EM 9865 which contains 50% Dipropylene glycol and 7% C11 aldehyde	0.558 kg.
Perfume Compound Em-9960 containing 59.6% of EM 9863 which contains 40% Dipropylene glycol and 4.5% C12 aldehyde	1 kg.	Compound EM 9863 which contains 40% Dipropylene glycol and 4.5% C12 aldehyde	0.596 kg.

The above adhoc norms are for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-13 NC No.02/09 Dated 9.4.08	M/s. Lexportex (I) Pvt. Ltd. F.No.01/83/50/163/AM08/DES-IV RLA No. 02/24/40/346/AM07 Lic. No. 0210100177 dt. 20.4.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.4.2008.

Case No M-14 NC No.02/09 Dated 9.4.08	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/915/AM07/DES-IV RLA No. 02/24/40/1171/AM07
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Lic.No. 0210093619 Dt. 13.9.2006.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.4.2008.

Case No M-15 NC No.02/09 Dated 9.4.08	M/s. High Polymer Labs Ltd. F.No.01/83/162/583/AM08/DES-IV RLA No. 05/24/040/372/AM07 Adv. Lic. No. 0510187894 Dt. 1.8.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.4.2008.

Case No M-16 NC No.02/09 Dated 9.4.08	M/s. Galaxy Surfactants Ltd. F.No.01/82/50/1304/AM07/DES-IV RLA No. 03/94/40/ 900/AM07 Lic. No. 0310408704 Dt. 17.11.2006.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.II dated 1.4.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Lauric Myristic Amido Propyl Amine Oxide. (Active content 32% min.)	1 kg.	1. Lauric Acid 2. Mylristic Acid 3. Dimethyl Amino Proopyl amine 4. Hydrogen Peroxide (50%)	0.177 Kg. 0.059 Kg. 0.111 Kg. 0.09 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-17 NC No.02/09 Dated 9.4.08	M/s. Mihir Chemicals F.No.01/82/50/1126/AM07/DES-IV RLA No. 03/95/40/ 1087/AM06 Lic. No. 0310360079 Dt. 19.12.2006.
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The Committee considered the case as per agenda. The representative of C&PC(ch.div.) present in the meeting and on the basis of written comments offered by him the Committee decided to maintain status quo as there is no justification.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-18 NC No.02/09 Dated 9.4.08	M/s. Gujarat NRE Coke F.No.01/82/162/638/AM07/DES-IV RLA No. 02/24/39/1/AM07 Adv. Lic. No. 02100092533 Dt. 11.8.2006
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The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.

Case No M-19 NC No.02/09 Dated 9.4.08	M/s. Goodwill Chemical (Industries) F.No.01/82/50/424/AM08/DES-IV RLA No. 03/94/40/ 588/AM06 Lic. No. 0310344614 Dt. 25.8.2005
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for information regarding status of import and export along with data of balance export and shipping bill (whether import and export completed before NC decision.) Accordingly the case may be re-listed on 7.5.2008.

Case No M-20 NC No.02/09 Dated 9.4.08	M/s. Temple Packaging Pvt. Ltd. F.N. 01/83/162/ 1143 / AM08/DES-IV RLA F.No. 03/95/40/ 1446 /AM06
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Lic. NO. 0310371484 dt. 14.3.2006

The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 9.4.2008 and decided to approve this case which includes 7.5 wastage as under:-

Item of Export	Qty	Item of Import	Qty
Patient information literature made of Elementa Opaque Pigmented Paper (Bible Paper) GSM 40+/-10% net weight per pec. 7 gtms. +/-10% (Export quantity 1,20,00,000 Nos.	84,000 kgs.	Printing Paper Uncoated Elelmenta Opaque Pigmented (Bible Paper) 40 GSM +/-10%	90,300 Kgs.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-21 NC No.02/09 Dated 9.4.08	M/s. Globe Metal Ind. F.N. 01/82/50/ 1445 / AM05/DES-IV RLA F.No. 29/80/40/ 43 /AM05 Lic. NO. 2910006902 dt. 4.11.2004
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The Committee considered the case as per agenda and decided to give a personal hearing to the firm on 30.4.2008. The committee also decided to call for statement of items of export showing consumption of input items in the export product & their specification alongwith copies of shipping bill. Accordingly the case may be re-listed on 30.4.2008.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/83-ALC1/2008 **MEETING DATE** : 09.04.2008

1	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

2	Case No.:1/10/83-ALC1/2006	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00091/AM07/	RLA File :34/24/040/00020/AM07/	Lic.No/Date:3410015935 25.04.2006	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

3	Case No.:298/24/83-ALC1/2007	Party Name:RENUKA CHEMICALS,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/00208/AM07/	RLA File :31/24/040/00035/AM07/	Lic.No/Date:3110024985 22.05.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/120/2000/Ch.III dated 24.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Para Amino Azo Benzene	1 kg.	1. Aniline Oil 2. Sodium Nitrite 3. Caustic Soda	1.320 kg. 0.447 kg. 0.142 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4	Case No.:20/35/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/82/050/01231/AM07/	RLA File :03/94/040/00845/AM07/	Lic.No/Date:0310406383 02.11.2006	Defer Date:09.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 7.5.2008.			

5	Case No.:13/34/82-ALC1/2006	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/82/050/01277/AM07/	RLA File :06/81/040/00038/AM07/	Lic.No/Date:0610011376 10.11.2006	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). and also decided refer to Chemical div. Accordingly the case may be re-listed on 7.5.2008.			

6	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 7.5.2008.			

	Case No.:28/50/83-ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
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7	HQ File :01/83/050/01307/AM07/	RLA File :08/24/040/00349/AM07/	Lic.No/Date:0810063342 02.03.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

8	Case No.:1/15/82-ALC4/2007	Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/82/050/01841/AM07/	RLA File :02/24/040/00357/AM07/	Lic.No/Date:0210099250 21.03.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008				

9	Case No.:492/24/83-ALC1/2007	Party Name:A VIGNON EXIM PVT.LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00045/AM08/	RLA File :03/94/040/01447/AM07/	Lic.No/Date:0310425781 05.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.				

10	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.				

11	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

12	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

13	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

14	Case No.:29/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM08/	RLA File :17/24/040/00017/AM08/	Lic.No/Date:1710001644 15.05.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.

15	Case No.:42/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00477/AM08/	RLA File :03/95/040/00155/AM08/	Lic.No/Date:0310431234 31.05.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

16	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

17	Case No.:688/24/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/00536/AM08/	RLA File :05/24/040/00118/AM08/	Lic.No/Date:0510205039 18.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case on repeat basis as under:-			
Item of Export		Qty	Item of Import	Qty
PVC Stabilizer		1 kg.	1. Tribasic Lead Sulfate	0.173 kg.

17	(Lead content: 33 ± 1%) Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax 14 ± 1%	2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid + Palmitic Acid content 90% min.)	0.202 kg. 0.142 kg. 0.500 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

18	Case No.:64/19/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00572/AM08/	RLA File :09/24/040/00107/AM08/	Lic.No/Date:0910030653 25.06.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.			

19	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 7.5.2008.			

	Case No.:844/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
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20	HQ File :01/83/050/00841/AM08/	RLA File :05/24/040/00228/AM08/	Lic.No/Date:0510206858 27.07.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 7.5.2008.				

21	Case No.:945/24/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM08/	RLA File :03/94/040/00447/AM08/	Lic.No/Date:0310439234 13.08.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

22	Case No.:981/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/00999/AM08/	RLA File :05/24/040/00395/AM08/	Lic.No/Date:0510207844 21.08.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 7.5.2008.				

23	Case No.:979/24/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/00997/AM08/	RLA File :08/24/040/00134/AM08/	Lic.No/Date:0810066725 21.08.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
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24	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 7.5.2008.				

25	Case No.:152/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01960/AM08/	RLA File :03/94/040/00499/AM08/	Lic.No/Date:0310441718 03.09.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

26	Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

27	Case No.:63/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01137/AM08/	RLA File :17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

	Case No.:109/27/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:2/83-ALC1/2008 09 04 2008	Status:Transferred to Different
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28				Section
	HQ File :01/83/050/01183/AM08/	RLA File :17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.				

29	Case No.:169/27/83-ALC1/2007	Party Name:HIND SUTER SHELLAC P.LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01243/AM08/	RLA File :02/24/040/00156/AM08/	Lic.No/Date:0210104547 27.09.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

30	Case No.:160/46/83-ALC1/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01968/AM08/	RLA File :07/24/040/00450/AM08/	Lic.No/Date:0710053597 28.09.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 7.5.2008.				

31	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008				

32	Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 7.5.2008.			

33	Case No.:28/29/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/01293/AM08/	RLA File :03/95/040/00594/AM08/	Lic.No/Date:0310445104 04.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/37/2007/Ch.II dated 28.1.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	1-Methoxy Carbonyl Amino-7-Naphthol	1 kg.	1. 1-Amino-7-Naphthol 2. Methyl Ethyl Ketone 3. Methyl Chloro Formate	1.010 kg. 1.480 kg. 0.710 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

34	Case No.:41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Rejected
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply			

to letter issued by C&PC (Ch.) dt. 18.12.2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

35	Case No.:42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Rejected
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 18.12.2007. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

36	Case No.:54/29/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01319/AM08/	RLA File :05/24/040/00549/AM08/	Lic.No/Date:0510210264 09.10.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

37	Case No.:63/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Rejected
	HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/21/2007/Ch.III dated 7.4.2008 and noted that the firm has not furnished proper chemical reactions, material balance, list of past ratified licences, stagewise, percentage yields, CA certificate, details of by products, Authentic technical literature in support of norms applied. In the flow chart firm has also shown Maleic Anhydride			

which is not shown in the application either as imported or indigenous raw material. In view of the above the committee decided to close the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASA YANIE P. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 29.			

39	Case No.:85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.III dated 7.4.2008 and decided to approve this case as under:-			
Item of Export		Qty	Item of Import	Qty
As Approved by NC		- do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
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40	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29 with technical comments dt. 27.2.2008				

41	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 7.5.2008.			

42	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 7.5.2008.			

43	Case No.:16/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01545/AM08/	RLA File :05/24/040/00567/AM08/	Lic.No/Date:0510211837 08.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

	Case No.:17/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
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44	HQ File :01/83/050/01546/AM08/	RLA File :05/24/040/00621/AM08/	Lic.No/Date:0510211843 08.11.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.				

45	Case No.:1/39/83-ALC1/2007	Party Name:PRIVI ORGANICS LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01580/AM08/	RLA File :03/95/040/00770/AM08/	Lic.No/Date:0310450598 19.11.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.				

46

Case No.:17/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
HQ File :01/83/050/01596/AM08/	RLA File :03/94/040/00876/AM08/	Lic.No/Date:0310451192 22.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.III dated 7.4.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:18/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS	Meet No/Date:2/83-ALC1/2008	Status:Case
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47		INDIA PVT.LTD.	09.04.2008	Approved
	HQ File :01/83/050/01597/AM08/	RLA File :03/94/040/00878/AM08/	Lic.No/Date:0310451197 22.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 7.4.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	As Approved by NC	- do -	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:20/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

49	Case No.:49/39/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/01628/AM08/	RLA File :03/94/040/00880/AM08/	Lic.No/Date:0310451441 26.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.III dated 7.4.2008 and decided to approve this case as under or as applied for whichever is less:-			
	Item of Export	Qty	Item of Import	Qty

52	Case No.:71/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01650/AM08/	RLA File :17/24/040/00099/AM08/	Lic.No/Date:1710001839 29.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

53	Case No.:75/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01654/AM08/	RLA File :17/24/040/00107/AM08/	Lic.No/Date:1710001847 30.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

54	Case No.:76/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

55	Case No.:79/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01658/AM08/	RLA File :17/24/040/00103/AM08/	Lic.No/Date:1710001851 30.11.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

56	Case No.:94/39/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Rejected
	HQ File :01/83/050/01673/AM08/	RLA File :04/24/040/00240/AM08/	Lic.No/Date:0410092462 03.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/12/2007/Ch.II dated 7.4.2008 and noted that the firm has applied norms for Luperox 101 92% assay. As per process, purity of import product is 89% and purity of export product is 92%. The purity of product in the export order is indicated 90%. In view of the above descerepencies it is not possible to recommend the case. Hence rejected. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

57	Case No.:103/39/83-ALC1/2007	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01682/AM08/	RLA File :03/94/040/00892/AM08/	Lic.No/Date:0310452615 04.12.2007	Defer Date:07.05.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

58	Case No.:111/39/83-ALC1/2007	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01690/AM08/	RLA File :03/94/040/00488/AM08/	Lic.No/Date:0310452675 05.12.2007	Defer Date:07.05.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

	Case No.:146/39/83-ALC1/2007	Party Name:JAMEELA PANELS & VENEERS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
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59	HQ File :01/83/050/01725/AM08/	RLA File :10/24/040/00127/AM08/	Lic.No/Date:1010028126 12.12.2007	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 7.5.2008.				

60	Case No.:147/39/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Transferred to Different Section
	HQ File :01/83/050/01726/AM08/	RLA File :04/24/040/00290/AM08/	Lic.No/Date:0410092658 12.12.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29 aong with technical comments dt. 7.4.2008				

61

Case No.:148/39/83-ALC1/2007	Party Name:SUNLIGHT BOARDS(P) LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status :Case Approved
HQ File :01/83/050/01727/AM08/	RLA File :10/24/040/00137/AM08/	Lic.No/Date:1010028130 12.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. 7/81/08- TSW dated 9.4.2007 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Film Faced Plywood	1 Cu. Mtr.	1. Imprex surface film 2. Veneer (other than decorated veneer)	114.00 Sq. Mt. 1.20 Cu.Mtr.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:154/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01733/AM08/	RLA File :17/24/040/00112/AM08/	Lic.No/Date:1710001860 12.12.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

63	Case No.:155/39/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01734/AM08/	RLA File :17/24/040/00113/AM08/	Lic.No/Date:1710001861 12.12.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 9.4.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 7.5.2008.			

64	Case No.:158/39/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01737/AM08/	RLA File :17/24/040/00116/AM08/	Lic.No/Date:1710001864 13.12.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008			

65	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:07.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008

66	Case No.:2/40/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01767/AM08/	RLA File :17/24/040/00109/AM08/	Lic.No/Date:1710001868 17.12.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 2.4.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 7.5.2008.			

67	Case No.:183/39/83-ALC1/2007	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01762/AM08/	RLA File :09/24/040/00418/AM08/	Lic.No/Date:0910032423 18.12.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.4.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 7.5.2008.			

68	Case No.:9/2/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/02145/AM08/	RLA File :05/24/040/00670/AM08/	Lic.No/Date:0510214152 31.12.2007	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008			

	Case No.:24/51/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
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69	HQ File :01/83/050/02058/AM08/	RLA File :04/24/040/00328/AM08/	Lic.No/Date:0410093123 09.01.2008	Defer Date:07.05.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 7.5.2008.				

70	Case No.:8/2/83-ALC1/2008	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/02144/AM08/	RLA File :03/95/040/00993/AM08/	Lic.No/Date:0310457614 14.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2003/Ch.III dated 3.10.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Optical Whitening Agent Optima White RS Ultra White SFRI containing : 1,4 Bis (O- Cyano-styryl) Benzene 14.7%)	1 kg.	1. 1,4 Bis (O-Cyano-styryl Benzene 2. Vinyl Pyrolidon Co- Polymer (Solid content 30% Aqueous solution)	0.148 kg. 0.088 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

71	Case No.:3/45/83-ALC1/2007	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/01808/AM08/	RLA File :08/24/040/00250/AM08/	Lic.No/Date:0810069931 05.02.2008	Defer Date:07.05.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.

72	Case No.:4/49/83-ALC1/2007	Party Name:NOCIL LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/02032/AM08/	RLA File :03/95/040/00990/AM08/	Lic.No/Date:0310460310 07.02.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

73	Case No.:1/49/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved							
	HQ File :01/83/050/02029/AM08/	RLA File :17/24/040/00156/AM08/	Lic.No/Date:1710001956 26.02.2008	Defer Date:							
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 13.2.2008 and decided to approve this case as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Castor Oil EO-40 (Castor Oil 40 Mole Ethoxylate)</td><td>1 kg.</td><td>Ethylene Oxide</td><td>0.393 kg.</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Castor Oil EO-40 (Castor Oil 40 Mole Ethoxylate)	1 kg.	Ethylene Oxide
Item of Export	Qty	Item of Import	Qty								
Castor Oil EO-40 (Castor Oil 40 Mole Ethoxylate)	1 kg.	Ethylene Oxide	0.393 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE											

74	Case No.:2/49/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/02030/AM08/	RLA File :08/24/040/00267/AM08/	Lic.No/Date:0810070393 28.02.2008	Defer Date:07.05.2008

Decision :The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks

75	Case No.: 3/49/83-ALC1/2007	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status: Case Deferred
	HQ File :01/83/050/02031/AM08/	RLA File :08/24/040/00266/AM08/	Lic.No/Date:0810070461 04.03.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks			

76	Case No.: 5/2/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status: Case Deferred
	HQ File :01/83/050/00005/AM09/	RLA File :07/24/040/00804/AM08/	Lic.No/Date:0710056255 06.03.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.			

77	Case No.: 6/2/83-ALC1/2008	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status: Case Deferred
	HQ File :01/83/050/00006/AM09/	RLA File :07/24/040/00803/AM08/	Lic.No/Date:0710056256 06.03.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.			

	Case No.: 4/2/83-ALC1/2008	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status: Transferred to Different Section
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78	HQ File :01/83/050/00004/AM09/	RLA File :07/24/040/00829/AM08/	Lic.No/Date:0710056418 14.03.2008	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is covered under ITC chapter 29.				

79	Case No.:7/2/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/02143/AM08/	RLA File :13/24/040/00029/AM08/	Lic.No/Date:1310025924 18.03.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 7.5.2008.			

80	Case No.:1/2/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Deferred
	HQ File :01/83/050/00001/AM09/	RLA File :17/24/040/00120/AM08/	Lic.No/Date:1710002010 26.03.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 7.5.2008.			

	Case No.:2/2/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status:Case Approved
	HQ File :01/83/050/00002/AM09/	RLA File :08/24/040/00272/AM08/	Lic.No/Date:0810070920 27.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/24/2006 dated 31.12.2007 decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

81	Metsulfuron Methyl Technical	1 kg.	1) 2-(Carbomethoxy) Benzene Sulfonamide 2) 2-Amino 4-Methoxy 6-Methyl-1,3,5- Triazine 3) N-Butyl Isocyanate 4) 1,4 Diazabicyclo (2,2,2) Octane	0.958 kg. 0.459 kg. 0.150 kg. 0.001 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

82	Case No.:3/2/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:2/83-ALC1/2008 09.04.2008	Status :Case Deferred
	HQ File :01/83/050/00003/AM09/	RLA File :08/24/040/00274/AM08/	Lic.No/Date:0810070921 27.03.2008	Defer Date:07.05.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.5.2008.			

Date:21.04.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer

